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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 10th April, 1985.

NOTIFICATION
(INCOME-TAX)

NO. 6/83 (F.No.197/194/78-IT(AI)): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Jamsetji Tata Trust" for the purpose of the said section for the period covered by the assessment years 1984-85 and 1985-86.


(R. K. TEWARI)


UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

- file*
1. The Trustee, Jamsetji Tata Trust, Bombay House, Homi Mody Street, Bombay-400023.
 2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with ref. to his letter No. BC.289(41)/78-79, dated 9.4.84.
 3. All Commissioners of Income-tax.
 4. Directors of Ins. (IT)/(I&S)/(P&PR)/(Inv.), New Delhi.
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(ATMA RAM)
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